t[THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) India's aid requirements are considered from time to time by the Aid-India Consortium, of which Japan is a member. For the year 1968-69, aid from Japan will be at the same level as

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has been obtaining since 1966-67. Since the aid pledges are made only on an annual basis, it is not possible to forecast the size of the aid in future years.

(b) and (c) Do not arise.]

### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

SITUATION ARISING OUT OF THE LATEST INCIDENTS IN THE BANARAS HLNDO UNIVERSITY

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, काशी विश्वविद्यालय में हाल में घटी घटनाओं की ओर मैं शिक्षा मंत्री जीकी ध्यान आक-षित करना चाहता हूं। nodi barisper se

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Mr. Chairman, Sir, on November 18, 1968 I made a statement in this House in which I gave an account of the happenings in the Banaras Hindu University. After the disturbances of November 6 and 7, teaching work in the University had been going on normally. The P.A.C. was, however, kept posted at various vital points in the University campus.

On December 3, the Vice-Chancellor issued orders for the expulsion of four more students for their misconduct and disorderly behaviour in the past. This order of expulsion led to fresh demonstrations and agitations in the campus... On December 5, the situation became more tense and a procession of about 1,000 students was taken out on the main roads of the University. The demonstrators surrounded the Chief Proctor's office and wanted to use force for snatching the microphones which had been taken away from them the previous night by the Proctor's staff. But on the persuasion of the police and the Magistrate on duty they dispersed peacefully.

] English translation.

On December 6, the students formed themselves into many groups in various college hostels. A group pf about 1,000 students, armed with iron bar implements, inflammable material, etc., surrounded the Central Office of the University and indulged in heavy brickbatt-ing. They did not, however, succeed in setting the Central office on fire due to timely arrival of the police and the crowd was chased away. While retreating, they set fire to a postal van, a road-roller, and drums of tarcoal. Another crowd of students entered the main University library and caused damage. The police foiled their attempts to set fire to the library building. A jeep of the College of Indology and a bus of the Teachers' Training College were also set on fire.

to Questions

On December 7, attempts were made by students to set on fire the office of the Dean of Students, the Students Home, the Swimming Pool, the Hobby Centre, and the quarters of the Warden of a hostel.

On December 8, the students set fire to building material of a contractor lying in the campus. The police, who tried to extinguish the fire, were pelted with stones by the students. Altercation between two groups of students led to stabbing of a student. Another student was thrown down from the top floor of the Ramakrishna hostel. Both students have been admitted to the hospital and are reported to be out of danger.. Clashes took place between the students and the police in which some students were injured.

No disturbances however took place on December 9. The attendance in the classes, except in a few Departments, was, however, thin. A large number of students have left the hostels. About IOO persons have been arrested during these days. It has also been reported that a number of outsiders took part in these disturbances.

P.A.C. continues to be stationed in the campus. The situation is reported to be under

श्री राजनारायण : श्रीमन्, मैं आपके द्वारा शिक्षा मंत्री जी से जानना चाहता हं कि प्राक्टर स्टाफ ते, जैसा कि अभी वयान में पढ़ा गया, माइक क्यों छीना। जब वह इजाजत

ले कर शान्ति के साथ मीटिंग करने जा रहे थे, तो उन विद्यार्थियों के माइक को छीनने का काम प्राक्टर ने क्यों किया। यही अगर समझ में आ जाय तो बहत सारी खराफात की बनियाद समझ में आ जायेगी।

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दूसरी बात मैं यह कहना चाहता हूं जो कि अभी आपके बयान से निकली है कि रामकृष्ण होस्टल से एक लड़के को किसने ढकेला। कहा गया कि एक छात्र ढकेल दिया गया। यह नहीं पढ़ा कि उसको किसने ढकेला। सत्य यह है कि उस विश्वविद्यालय का छात्र समुदाय एक तरफ है और एक तरफ है शक्ति। यह लड़ाई दलों की नहीं है। उनको तो अना-वस्यक ढंग से घसीट लेते हैं कि फलाने फलाने हैं। यह लड़ाई तो है सत्य और असत्य की, उचित और अनुचित की, हक और नाहक की और इसका हल मिल जायगा अगर मंत्री जी केवल वो सवालों का हल ढंढ लेंगे।

तीसरी बात, एक महीने से ऊपर हो गया मैंकडों और कभी कभी हजारों की तादाद में पी ० ए ० सी ० वहां विश्वविद्यालय में बैठी है। वहां पर टैक्निकल कालेज के विद्यार्थी परीक्षा में शामिल नहीं हुए, वहां पढ़ाई नहीं हो रही है, कोई विद्यार्थी कालेज में नहीं जा रहा है और एक महीने के ऊपर से हथियार-बंद पुलिस विश्वविद्यालय में छायी है। इतने अधिक समय से पुलिस का वहां विद्यमान रहना क्या यह सिद्ध नहीं करता कि वहां की स्थिति असामान्य है। वहां चन्द मुद्ठी भर लोग सारे विश्वविद्यालय के शैक्षणिक जीवन में हाबी होना चाहते हैं। वह हो नहीं पा रहे हैं। (Interruption) शान्त रहिये, आपकी एंक्जायटी पूरी हो जायगी। तो श्रीमन्, वह मट्टी भर लोग उनको दबा नहीं सकते, विश्वविद्यालय के विद्यार्थियों को और शिक्षा मंत्री जी इस वात को जानते हैं कि वे मुट्ठी भर लोग पी०ए० सी० को वहां रखवाते हैं बाइस चांसलर के हक्म पर और वाइस चांसलर उन मुट्ठी भर लोगों के इशारे पर काम कर रहा है। जो वहां के शान्ति प्रिय विद्यार्थी हैं;

सचेत हैं, सजग हैं, देशभक्त हैं, उन विद्याधियों को गिरपतार करवाते है और जब उनको गिरपतार करके पूलिस ले जाती है, तो वहां आतंक फैलता है। पी०ए०सी० वाइस चांसलर के इशारे पर वहां के चन्द असामाजिक तत्वों के इशारे पर वहां के शांतिप्रिय विद्यार्थियों को गिरफ्तार करती है और उनको जेल ले जाती है। तो इस प्रकार शान्तिप्रिय विद्या-थियों को गिरफ्तार होते देखकर वहां का शान्ति समुदय भंग होता है, वहां की शान्ति भंग होती है। अब स्थिति यह आ गयी कि जिसे शिक्षा मंत्री जी जान कर भी कहना नहीं चाहते। ये जानते हैं। अभी अभी हमारे कमरे से टेलीफोन आया। श्री आनन्देश्वर जी कोर्ट के मेम्बर हैं। उनका पत्र भी कल शाम को मिला है। उन्होंने अभी एक टेलीफोन कमरे में किया। श्री जानन्देश्वर और श्री रामचन जी संसद के और कांग्रेस पार्टी के सदस्य हैं और विश्वविद्यालय के पुराने छात्र हैं और हरिजन नेता हैं। रामधन जी अभी अभी हमको मिले। उन्होंने कहा कि सुबह फोन आया था रुस्तम सैटिन जी जो उत्तर प्रदेश सरकार के डिप्टी मिनिस्टर थे, गिरफ्तार कर लिये गये। कम्यनिस्ट पार्टी के कार्यालय पर छापा हुआ और विश्वविद्यालय के विद्यार्थियों को मार मार कर होस्टल से निकाला जा रहा है। मार-पीट गंभीर हो रही है। सारे शहर में आतंक है। अभी अभी यह टेलीफोनिक मेसेज आया है। मैं कहना चाहता हूं कि आखिर शिक्षा मंत्री जी और यहां की सरकार चाहती क्या है। उनका दिमाग साफ तौर पर खुल कर आ जाना चाहिये कि वह क्या चाहते हैं। क्या इस पी०ए०सी०सेजोजन-भावनाहै, जो जन-विक्षोभ है, चन्द असामाजिक तत्वों के ककर्मी के कारण, क्या उसे रोका जा सकता है। असंभव । नामुमिकन । श्रीमन्, इसीलिये हमने कहा था कि इस पर कम से कम एक दिन का विवाद कराइये । हमने अपने सभी पुराने खतों को देखा। २० जुलाई को हमने शिक्षा मंत्री जी को खत लिखा। 17 सितम्बर को राष्ट्रपति

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श्री राजनारायण] को खत लिखा। राष्ट्रपति महोदय से तीन बार मिला। शिक्षा मंत्री जी से बार बार अननय विनय करता हं। क्या कारण है कि उन घटनाओं की आज तक जांच नहीं हुई। क्यों शान्ति बनी हुई है। जरा इसके साइको-लाजिकल रीजन्स में, मनीवैज्ञानिक कारणों में शिक्षा मंत्री जी जायं। वहां का विद्यार्थी समुदाय, वहां का बहुमत में अध्यापक समुदाय यह समझता है कि कोई एक इंक्वायरी कमीशन बैठने जा रहा है। शिक्षा मंत्री जी से श्री जोशी साहब मिले, अखबारों में आपने देखा कि शिक्षा मंत्री जी और वाइस चांसलर में मतैक्य नहीं है। कमीशन में कौन लोग लिये जायं और कौन न लिये जायं, शिक्षा मंत्री जी चाहते हैं कि फलां लोग लिये जायं, वाइस चांसलर चाहते हैं कि फलां आदमी लिये जायं, इसमें मत-भिन्नता है। अखबारों में खबर आयी कि शिक्षा मंत्री ने सारा मैटर प्रेसीडेंट के पास भेज दिया और प्रधान मंत्री के पास भेज दिया और वह लोग देखेंगे और सोमवार को शिक्षा मंत्री जी पालियामेंट में बयान करेंगे। सारे लोगों के मनों में संजय है। समझ नहीं पा रहा है वाराणसी का विद्यार्थी समदाय और उत्तर प्रदेश की जनता कि आखिर वाइस चांसलर साहब को और शिक्षा मंत्री जी को एक इंक्वायरी कमीशन बिठाने में क्या दिक्कत है। जांच कमीशन बिठाने में 4 महीने की देर क्यों। शुरू से कहा गया कि जांच कमीशन बिठाया जाय जो सारे मामले की जांच करे। यह कोई मामली घटना नहीं है। यह किस-का काम है। मैं नहीं समझता कि जनसंघ के कार्यक्रम में कहीं यह लिखा होगा. न अन्य पार्टियों के कार्यक्रम में यह लिखा है। मैंने आज भी जब यहां उत्तर प्रदेश की परामर्श दात्री समिति की बैठक हो रही है तो उस में कुछ सवालों को रखा था। मैं शिक्षा मंत्री जी

SHRI SYED AHMAD (Madhya Pradesh): What is he speaking about?

से पूछना चाहता हं कि क्या उनको इघर की

घटनाओं की जानकारी है।

MR. CHAIRMAN: You need not state all those. You merely ask a question.

SHRI SUNDAR SINGH BHANDARI (Rajasthan): He should not be allowed like this

श्री राजनारायण: मैं यह पूछ रहा हं कि क्या शिक्षा मंत्री जी को इस बात की जानकारी है या नहीं कि जब से यह कमीशन बिठाने की बात हुई, बाइस चांसलर ने चार विद्यार्थियों का निष्कासन क्यों किया। जब सरकार की ओर से जांच कमीशन विठाने की बात स्वीकृत हो गयी तो क्यों शिक्षा मंत्री ने यहक हा कि यह टैक्निकैलिटी है कि किंगेंसिल प्रस्ताव पास कर दे और जांच कमीशन की बात आ जाने के बाद वहां पर वाइस चांसलर ने विद्यार्थियों को क्यों निकाला। वाइस चांसलर ने नई नियु-क्तियां क्यों कीं। वहां प्रोफेसर हजारी प्रसाद द्विवेदी को सारे कानुनों को तोड़ कर; सारी बातों को तिलां जलि दे कर पहले रेक्टर बनाया गया और अब उनको प्रोफेसर, हैड आफ दि डिपार्टमेंट आफ हिन्दी बनाया जा रहा है [जिसके बारे में अनेक आपन्तियां हैं। आज वहां पर कुनबापरस्ती चल रही है, तरह तरह का ओर जुल्म चल रहा है और बहुत सी गलत बातें हो रही हैं। मैं चाहंगा कि सरकार जांच कमीशन की बात की स्वीकृति के बाद जितने निष्कासन हये हैं, जितनी नई निय-वित्तयां हुई हैं, उन सभी निष्कासन आदेशों को रद करे, उन सभी नियुक्तियों के आदेशों को रद करें। इसके साथ साथ श्रीमान पालियामेंट के हर दलों के लोगों को मैं चाहुंगा कि शिक्षा मंत्री जी अपने नेतत्व में ले कर विश्वविद्यालय चलें और वहां पर देखें कि क्या हो रहा है। मैं अपने मित्र सुन्दर सिंह भंडारी जी को भी निमंत्रित करूंगा और चाहंगा कि वे भी हमारे साथ चलें और देखें क्योंकि रेप कांड छिपाया नहीं जा सकता, एक यवक का हत्याकांड छिपाया नहीं जा सकता, कैफेटेरिया कांड छिपाया नहीं जा सकता, कनवोकेशन कांड छिपाया नहीं जा सकता, श्री दामोदर सिंह को जो च्नाव लड़ने की इजाजत हुई उस कांड को छिपाया नहीं जा सकता ।

MR. CHAIRMAN: You have put enough questions.

श्री राजनारायण : तो मेरा यह निवेदन है कि वहां जो अशांति बनी हुई है उसकी जिम्मे-दारी सरकार अपने ऊपर ले, चुंकि सरकार ने जो सुस्ती दिखाई जो जांच कमीशन बैठाने में विलम्ब हुआ उसी के कारण आज विश्वविद्यालय का छात्र समदाय उनेजित हो गया है, उसकी शांति भंग हुई है और वह यह समझता है कि उसको न्याय नहीं मिलेगा । तो वह कौन सा रास्ता सरकार अख्तियार करेगी जिससे वहां के विद्यार्थियों में इत्मीनान बढेगा और वे अनभव करेंगे कि उनके साथ इंसाफ होगा और जो नाजायज तरीके से उनको निकाला जा रहा है उस पर पाबन्दी लगेगी और जो प्रोत्साहन आर ० एस ० एस ० को वहां पर मिल रहा है वह समाप्त होगा। मुझे कोई डर नहीं है। मैं जनतंत्रीय हूं। अगर वहां आर० एस०एस० को इजाजत होतो सोशलिस्ट्स कोभी इजाजत हो, कम्युनिस्ट को भी इजाजत हो ताकि हम भी अपनी भावनाओं को स्वतंत्रता के साथ वहां व्यक्त कर सकें। ऐसा नहीं हो सकता है तो जिस प्राक्टर ने विद्यार्थियों के माइक को छीना क्या उसको सरकार दंडित करेगी: क्योंकि अगर प्राक्टर ने वहां विद्यार्थियों से माइक को नहीं छीना होता, तो विद्यार्थी उनेजित नहीं होते। वह प्राक्टर आर० एस० एस०का समर्थक है और सब गडबडी करवा रहा है। मैं चाहता हूं कि राजनीति को हर जगह प्रोत्साहन मिले...

CHAIRMAN: You have put enough number of questions.. Now you can sit down.

श्री राजनारायण: मैं सरकार से यह जानना चाहता हूं कि सरकार इन प्रश्नों का समुचित उत्तर दे, केवल दवाऊ और वस्तु स्थिति पर परदा डालू उत्तर देने से आज समस्या का समाधान असंभव है।

DR. TRIGUNA SEN: The hon. Member has asked several questions. I have noted them. Let me try to answer. He wants to konw why the mike was taken away from the boys when they were having peaceful procession. As far as I remember, the Vice-Chancellor told me that there is a rule in the University that the students should not use a mike wihout the previous permission of the Vice-Chancellor for a meeting. He also wants to know who threw the boy away from the top floor of the hostel. I have not received that information. I am sure the Vice-Chancellor is trying to find out who is responsible for this outrage. The P.A.C. is there according to the Vice-Chancellor as a precautionary measure.. In view of what has been happening all these days, it is necessary that the police should be posted at vantage points in the university. So they are there.

The next question is this: why is the Vice-Chancellor expelling students when an Enquiry Committee was going to be constituted? I think the Vice-Chancellor is taking these actions to maintain the discipline of the university. It may not have anything to do with the Enquiry Committee.

The last question was, why is there so much delay in constituting the Enquiry Committee? So you will remember that in reply to Members' demand that the Enquiry Committee should be appointed by the Visitor, I made a statement that I had accepted the offer of the Vice-Chancellor who had agreed to appoint a Committee and that the personnel of the Committee would be settled in consultation with the Government. This is still under negotiation between the University and the Central Government. I think it will not be in the interests of the negotiations themselves to say further on this matter.

SHRI M. K. MOHTA (Rajasthan) Has the Government considered the views of some eminent citizens that the present student unrest in the country is a result, among other causes, of lack of instructions of a religious nature, and would the Government consider the introduction of religious teachings, call it teaching of ethics, in schools and colleges?

DR. TRIGUNA SEN: Yes, there is a view no doubt that one of the reasons for student unrest is lack of religious instructions. [Interruption] It is a debatable question. After all we are in a secular State. We agree that the best precepts of all religions should be taught to the children. This is the view of the Ministry of Education.

MR. CHAIRMAN: Mr. Krishan Kant.

SHRI G. A. APPAN (Madras): I would like to ask . . .

MR. CHAIRMAN: I must make it quite clear that Members must know that I am conducting the business here, not any Member of the House. When I ask a gentleman to get up, he must get up and nobody else.

SHRI KRISHAN KANT (Haryana): From the statement and the reply of the hon. Minister it is quite clear that there is a stalemate in the functioning of the university, in the relationship between the university and the Central Government, though it is a Central university, and the stalemate needs to be broken now. That is the problem. Otherwise why should the appointment of an Enquiry Committee take so much time and why are negotiations required? I thought it was not a labour /management trouble. The demand here is, will the Government take immediate steps; will the Minister of Education who has been a successful Vice-Chancellor and knows how to deal with the students go there, will the Government consider that some Members of Parliament may be associated with the Education Minister to go to the university and study the situation and break the stalemate? Otherwise I am afraid this will continue for long and some more incidents will take place, because by some actions which are taken by the authorities there in order to curb them they might become violent. The only way out now is that the Central Government must take the matter in hand and the Minister of Education should go there along with some Members of Parliament to study the situation and end the stalemate.. Otherwise this will continue.

DR. TRIGUNA SEN: The message that we received yesterday from the B.H.U. states clearly that there is no stalemate in the administration of the university. There was no trouble

yesterday, and the university is functioning normally. Regarding my visiting the university, I have been keeping in close touch with what is happening in the Banaras Hindu University. I did not want to interfere in any way with the Vice-Chancellor o<sub>r</sub> the autonomy of the university.

And we think that no useful purpose would have ben served by my going there personally. I will go, of course, when it is necessary.

SHRI AKBAR ALI KHAN (Andhra Pradesh): When you were there, it was quite, it was nice.

SHRI A. G. KULKARNI (Maharashtra): May I know from the Government and the Education Minister whether he agrees that the conditions in the Banaras Hindu University are not good, that it is a source of trouble to all the student community in this country and that the matter is very serious? So, does he agree that not only an educational approach is required for the Banaras Hindu University but a political approach should be made, and will the Government take steps? It seems that the Vice-Chancellor of the University is responsible either he is giving false information to the Government on which the Government is depending or he is doing certain acts which are provoking the students. In this connection, a categorical assurance is required. But the Government is standing on prestige.. With such a Vice-Chancellor who has had no good reputation in Punjab also . . . (Interruptions) I know very well. Will at least the Education Minister agree with me now? I do not understand why you are calling the attention of the Government to the incidents in the Banaras Hindu University; we must call the attention of ourselves, the political parties, to the conditions in the Banaras Hindu University. And that is why the necessity is that we, the political parties, must be more mature, more sane and taking a constructive view of the situation, we must stop all these things. Otherwise, we will start a fire in the entire country and the student community will be there, as a front, to suffer. So, let the Government take action on the suggestions that I have made.

DR. TRIGUNA SEN: The first question is whether I agree that all is not well in the Banaras Hindu Univer-

sity. I am as unhappy as all the Members here about what has been happening in the University. But I must say at the same time that the Vice-Chancellor is a non-political man, he is an educationist, he is a scientist, he does not belong to any party . . . (Interruptions) It is very difficult to say. And he has been trying his best to maintain discipline in the University . . . (Interruptions) .

The second question was whether a political approach is necessary to solve this problem.

AN HON. MEMBER: Are you prepared. .

DR. TRIGUNA SEN: I am replying. According to me, no political approach will solve this problem; only a human approach can solve this problem.

SHRI M. P. BHARGAVA (Uttar Pradesh): May I know from the hon. Minister whether he agrees that if an enquiry is to be held, the time factor is of the utmost importance and if that is agreed to, may I know from him whether he is prepared to advise the Visitor today to appoint an Inquiry Committee forthwith so tbat the Inquiry Committee can start its work forthwith?

DR. TRIGUNA SEN: Sir, with the first question I do agree; the time factor is a very important point in this regard.. But, as I said last time, I do not agree that the Visitor should appoint the Committee which will mean a reflection on the University.

SHRI BHUPESH GUPTA (West Bengal): What is the autonomy?

SHRI KRISHAN KANT: A Parliamentary Committee should be appointed to go there.

SHRI M. N. KAUL (Nominated): When we put down the Calling Attention Notice last time we were very apprehensive that things might worsen and that is exactly what has happened. I would ask the hon. Minister to enlighten us on this point as to how long the Government of India is going to wait to solve this. I personally feel that the time for periodical expulsion of students is past, that the time for keeping the police on the Campus is past. It is time for the Government of India to act because there is violence in the

minds of the students and it breaks out. In that atmosphere you cannot run this University. And I would ask the hon. Minister whether the time has not come for the time being to close the University because the Vice-Chancellor and authorities there have not succeeded. Nothing succeeds like success. However good the Vice-Chancellor may be, violence is breaking out. It may be calm today but we do not know in next 24 hours there may be another outbreak of violence. What we want is action. The University should be closed for the time being. And then let the students disperse.. When they come back, they may be in a calmer mood. The time has come when some bold action has got to be taken. The University has failed to stop the rot. We cannot go on paying lip-service to this autonomy when the students are divided, the teachers are divided, when everything is divided and is on fire. I do not know what the spirit of Madan Mohan Malviya will be feeling at this time; it would be wailing at the fate of this University which he founded. Let the Government take direct control of this University. What has happened there is like what happens in the political sphere. There is a complete breakdown there as happens in the political sphere. When there is a breakdown, this University should be closed. Let the students be calm and sane. Take direct responsibility and run this University, and show that it can be run properly. Then let there be enquiries, let justice be done, and whoever is guilty should be punished. Let the conduct of the teachers be examined, let the conduct of the students be examined.

The time is for action. Otherwise, the University will be aflame. I read in the papers that the gas plant was in danger. I think the Government is taking a complacent view and it is time that they acted boldly, in a manner which restores confidence.

DR.. TRIGUNA SEN: Sir, the hon. Member has asked me to act boldly. But he did not define what he meant by acting boldly. (Interruptions) I appreciate that. So far as the closing of the University is concerned, only last night we were informed by the Vice-Chancellor that nothing has happened yesterday. He does not like to close the University and the classes are going on.

Calling Attention

श्री निरंजन वर्मा (मध्य प्रदेश) : मैंने अपने प्रक्त में यह पूछा था कि कुपा करके मंत्री जी इस बात पर प्रकाश डालें कि क्या बाहरी तत्वों ने यहां पर ऊधम मचा रखा है, लेकिन हिन्दू विव्वविद्यालय की नवीनतम घटनाओं से उत्पन्न स्थिति पर विचार करने के लिए इसमें बताया गया है। मैं श्रीमान से स्पष्ट रूप से पूछना चाहता हं कि कृपा करके बताइए कि बहुत से वक्ताओं ने जो यह बात कही कि केवल बनारस हिन्दू यनीवसिटी में, छात्र असन्तोष है, ऊधम है, तो क्या यह बात सही नहीं है कि लखनऊ में, आगरा में, इलाहाबाद में और सब जगह पर असंतोष और छात्र ऊधम है ? दूसरी बात कृपा करके यह बताइए, जैसा कि वहां के जिला मजिस्ट्रेट श्री सक्सेना ने पत्रकारों को बताया: "हमने कुछ ऐसे कागजात पकड़े हैं, जिनसे सिद्ध होता है कि इस गड़वड़ की योजना पहले बन चुकी थी। इस मामले में आगे छानबीन हो रही है, कई प्रमुख नेताओं की गिरफ्तारी से आज कल से कम आगजनी के मामले हुए," तो इससे यह सिद्ध होता है या नहीं कि इस गडबड़ में बहुत से बाहरी व्यक्तियों का हाथ है और पहले से योजना बन चुकी थी? तीसरी बात यह है कि कुछ मित्रों की तरफ से यह कहा गया है कि विश्वविद्यालय के वाइस चांसलर और प्रोक्टर दोनों किसी न कसी पार्टी से सम्बन्धित हैं, इसके बारे में आपने कहा कि वे नहीं हैं, मैं श्रीमान का ध्यान आकर्षित कराऊंगा कि एक वहां पर टैक्नोलोजी के डाइरेक्टर गोपाल त्रिपाठी हैं, जो 1958 में बनारस हिन्दू यनीवर्सिटी से निकाल दिए गए थे जिन्होंने अपने समय में रामस्वामी अय्यर बेनीशंकर झा, मिस्टर भगवती और स्वयं श्रीमान को भी उपद्रव में फंसाने का प्रयत्न किया था, क्या वे उपद्रव ग्रस्त व्यक्ति हैं ? क्या इसके साथ लखनऊ में आपको ऐसा समाचार नहीं मिला था कि लखनऊ और वनारस दोनों स्थानों पर, जिनके बारे में कुछ मित्र यह कहते हैं कि बड़े अच्छे हैं और

छात्र संघ के अध्यक्ष हैं. छात्र संघ के एक अध्यक्ष मज्मदार किसी एक पोलिटिकल पार्टी से सम्बन्धित नहीं हैं ? वह पोलिटिकल पार्टी केवल लेपिटस्ट पार्टी है जो वहां पर छात्र संघ में ऊधम कराने की जिम्मेदार थी। प्रकार से क्या श्रीमान मालुम है कि लखनऊ में, यनाइटेड एजेन्सी के अनसार "गम्भीर स्वभाव के छात्रीन जिनकी संख्या उपद्रवी छात्रों से बहुत अधिक है, विश्वविद्यालय छात्र संत्र के अध्यक्ष की आलोचना की है। छात्र संघ के कुछ पदाधि-कारियों ने उपकुलपति को पत्र लिख कर यह कहा है कि छात्र संघ का अध्यक्ष जो संसोपा से संबंधित है, बैतानी और उपद्रव कराने पर तुला है और उसका एक मात्र उद्देश्य विश्व-विद्यालय को बंद करा देना है।" क्या श्रीमान् के पास ऐसे सबुत हैं कि कुछ थोड़े से, छोटे से तबके के आदमी वहां पर घुस कर वहां की शांति प्रियता को भंग कर सारे छात्र जगत में अनुशासनहीनता लाने की कार्यवाही कर रहे हैं और वहां पर पूरी तरह से कोशिश कर रहे हैं कि बनारस हिन्दू युनिवर्सिटी का काम किसी प्रकार से न चल सके, सारे भारतवर्ष भरमें इस प्रकार का असंतोष फैला रहे हैं। मैं श्रीमान से प्रार्थना करता हं कि इस पर विस्तृत रूप से प्रकाश डालें क्योंकि आपको सारी घटनाओं की सही जानकारी अभी भी है और चुिक आप वहां पर पहले रह चुके हैं इसलिये वहां पर कीन अच्छा संघ है और कौन सा बुरा है इसके बारे में व्यक्तिगत जानकारी है।

DR. TRIGUNA SEN: Sir, the hon'ble Member has asked a question, the answer to which is known to him. He asked me whether there is student unrest in all other Universities. It is known to my friend that there is student unrest in Allahabad and in Lucknow, and in many other Universities. His second question is whether there is outside interference in the present trouble in the Banaras Hindu University. Well, it is very difficult for me to say so. But I have got the information that out of about IOO young men who were arrested, there were a few who weTe not the students of the University. This shows that there are outside anti-social elements at work. It is also alleged that Mr. Mazumdar belongs to the S.S.P. But it is not correct. The hon'ble Member has suggested that Dr. Gopal Tripathi, taking part in this trouble. I can assure the House that so far as I know him-I met him also a few days back-he is not responsible for the student trouble. His name has been unnecessarily mentioned in this House. There is no truth in this.

श्री जगत नारायण (हरियाणा) : मैं शिक्षा मंत्री जी से यह पूछना चाहता हं कि पिछले दिनों जब वाइस चान्सलर साहब यहां तशरीफ लाए और आपके और प्राइम मिनिस्टर के साथ मिले तो क्या जो बातचीत उनके साथ हुई उसमें स्टूडेन्ट्स को लीड करने के लिये आगे स्टैप्स उठाने के बारे में डिसकशन हुआ और जो स्टेप्स गवर्नमेंट उठाना चाहती है उसमें क्या उन्होंने स्वीकृति दी। दूसरे, क्या उस मीटिंग में इन्ववायरी कमेटी के मुताल्लिक कोई बातचीत हुई है क्योंकि वाइस चान्सलर ने खुद मांग की थी कि इन्क्वायरी कमीशन बनना चाहिये। तीसरा सवाल मैं उनसे पूछना चाहता हं कि जो अभी उन्होंने कहा कि 100 के करीब विद्यार्थी जो पकड़े गये हैं, जो आदमी पकड़े गये हैं, उनमें बाहर के एलोमेन्ट भी हैं, तो क्या वह बतायेंगे कि वह बाहर का जो एलीमेंन्ट है वह किस तरह का एलीमेंट है जो कि बराबर यनिवसिटी में हर बार आतंक पैदा करता है और उसको रोकने के लिये वह क्या कदम उठा रहे हैं।

आखिर में मैं यह पूछना चाहता हं कि क्या डाक्टर जोशी-उनको मैं पर्सनली जानता हुं वह मेरे एज्केशन सेकेटरी रहे हैं तीन साल, वह किसी पार्टी को बिलांग नहीं करते हैं जैसा कि अपने शिक्षा मंत्री जी ने भी कहा. मैं जानता हूं उनके मुताल्लिक-वह जो कदम निष्कासित किये गये हैं और उन सारी गड़-उटा रहे हैं उसके साथ वह एग्री करते हैं कि

DR. TRIGUNA SEN: I forgot everything. The first question was whether Dr. Joshi, when he came to Delhi, met me and the Prime Minister. He met me. I did not know that he met the Prime Minister, but I saw in the papers that he met the Prime Minister. It also appeared in the Press that he said that everything was normal there.

Regarding the second question about youngmen who were arrested but were not students...

श्री जगत नारायण: उनके साथ जो आपकी बताचीत हुई, उसके मुताल्लिक क्या आपको पूरा संटिस्फेक्शन है ?

DR. TRIGUNA SEN: Yes. He also told me that everything was normal, that the classes were going on and he expected no more trouble. Secondly, regarding outsiders who have been arrested, it is not possible for me to say to which party they belong; perhaps somebody else can say. As I said, and I again repeat, the Vice-Chancellor is a non-political man. He is an educationist and he does not belong to any party.

SHRI P1TAMBER DAS (Uttar Pradesh): May I know, Sir, if the information that Mr. Rustom Satin, who has been arrested, belongs to the Communist Party is correct?

DR. TRIGUNA SEN: I said it is under negotiation. It will not be in the interest of the negotiations to disclose it.

श्री जगत नारायण: मेरे सवाल का जवाब नहीं आया । इन्क्वायरी कमेटी के मुताल्लिक क्या आपकी कोई वातचीत हुई।

श्री सुन्दर सिंह भंडारी : यह वन।रस हिन्दू विश्वविद्यालय के अंदर जो घटनाएं हुई हैं वह द:खपूर्ण हैं। मैं मंत्री जी का घ्यान केवल इस बात की तरफ खींचना चाहता हं कि जो गिरफ्तारियां हुई हैं इन दिनों में उन गिरफ्तारियों में ऐसे अनेक लोग हैं जो पिछले दिनों में बड़ियों का नेतृत्व करते हुए यह लोग पकड़े वह युनिवर्सिटी की हालात को दुरुस्त कर सकेंगे।। गये हैं। अखबार में जो समाचार हैं उनमें यह

श्री सन्दर सिंह भंडारी स्पष्ट बताया है कि इन लोगों को आग लगाने का सामान ले जाते हुए रंगे हाथों पकडा गया तो इसके पीछे कारण स्पष्ट है। मेरा शिक्षा मंत्री जी से यह पछना है : क्या उनको यह जानकारी है कि पिछली बार, जब से यहां पर सवाल उटा या इसके पहले भी पिछले एक महीने से यनिवसिटी क्षेत्र में ही इस प्रकार के जोशील और आगे लगाने वाले भाषण दिये जाते रहे हैं। पुलिस को इसकी रिपोटर्स थीं और उन भाषणों के होते हुए भी और उनकी जानकारी होते हुए भी ये घटनाएं पिछले दिनों ७ या ८ दिसम्बर से प्रारंभ हुईं। 'गांडीव' अखबार में जो वहां से निकलता है, उसमें इस बात की स्पष्ट खबरें छपीं कि योजना बनाई गई है, गैस प्लान्ट में, यनिवसिटी में वाइस चान्सलर के दफ्तर में अ.ग लगाने के लिये। तो इन सारी चीजों की जानकारियां होने के बाद भी सार्वजनिक रूप से इस तरह की आग लगाने की घटनाओं को उत्तेजना देने के बाद भी सरकार की तरफ से इन उन्तेजना फैलाने वाले लोगों के खिलाफ कोई ऐक्शन क्यों नहीं लिया गया? यहां तक कि इन सारी चीजों को रोकने के लिये दफा 144 भी नहीं लगी।

Calling Attention

श्री राजनारायण: दफा 144 है।

श्री सुन्दर सिंह मंडारी : यह लगाई गई है झगडा अरू होने के बाद। लेकिन महीने भर तक जो प्रोबोकेटिव्ह स्पीचेज दी जाती रहीं और उसी के आधार पर जब यह दंगे किये गये तो क्या सरकार की तरह से उन चीजों को रोकने के लिये क्या कोई प्रीकाशनरी या प्रिकेन्टिव्ह मैजसं लिये गये या नहीं लिये गये। अगर नहीं तो उसमें क्यों सुस्ती बरती गई इसके लिये सरकार के पास क्या जवाब है?

मेरा दूसरा निवेदन यह है कि जांच कमेटी का काम जल्दी से जल्दी प्रारम्भ हो और इसकी नियक्ति भी शीघातिशीघ हो। यह प्रोबो-केशन्स होने के बाद भी, जितने दिनों वहां पर आग लगाने की घटनाएं चलती रहीं उस बीच मेडिकल कालेज और इन्जीनियरिंग कालेज जो बिलकुल दोनों किनारों पर हैं वहां काम पूरी प्रकार से चलता रहा, उसमें कोई वाघा उपस्थित नहीं हुई और कुछ ही लोगों ने बीच में गड़बड़ी पैदा की। इसलिए यह कमेटी नियक्त करें और यनिवर्सिटी के काम को मुचारू रूप से चलाने में वह शीघ्र कदम उठाने की कृपा करें।

1 P. M.

DR. TRIGUNA SEN: Sir, the hon. Member has said in the beginning about the "Gandiva".. I am sorry I do not possess "Gandiva". I hope it is a paper.

SHRI SUNDAR SINGH BHANDARI:

DR. TRIGUNA SEN: I have not read it. . .

श्री राजनारायण: गांडीव पेपर नहीं है वह जनसंघ की चिट्ठी है।

DR. TRIGUNA SEN: I am sorry, I have not read that paper or what appeared in it. The hon. Member has asked why the Government did not take any precautionary measures. The House knows, and I made a statement also, that it is the administration of the university, the Vice-Chancellor and other officers, who are the authorities to maintain discipline in the university. If they would have foreseen these things, they are at liberty to ask the police to take precautionary measures. The Government does not come into the picture.

SHRI M. N. KAUL: How long?

DR TRIGUNA SEN: So far as the precautionary measures are concerned only when the university asks for help from the police, the Government agrees to send the police over there. So it is not the function of the Government to take precautionary measures against these incidents in the university. We rely on the authorities of the university . . .

SHRI SUNDER SINGH BHANDARI: What about the outsiders who are inciting the students?

DR. TRIGUNA SEN s This is for the university authorities.

आउटसाइंडर

को मैं क्या बोल्गा। Thirdly

SHRI RAJNARAIN: How do you know that Majumdar is a member of the S.S.P. (Interruptions)

MR. CHAIRMAN: Please sit down.

DR. TRIGUNA SEN: I was told like that.

श्री राजन।रायण: श्रीमन, माननीय शिक्षा मंत्री जी ने जो बात कही है उसके बारे में हम आखिर में एक्सप्लेनेशन देंगे । उन्होंने मजमदार के बारे में कहा कि वह एस० एस० पी० का मेम्बर है। तो मैं यह कहना चाहता हं...

DR.. TRIGUNA SEN : Let me finish. The last question was about the enquiry committee. I mentioned that we are negotiating about its personnel and it is my concern to appoint the committee as soon as possible.

SHRI T. N. SINGH (Uttar Pradesh): Sir, may I know whether the hon. Minister and the Government are aware that it is commonly being talked in Banaras that political parties are at the back of these disturbances in the university? Is it also not a fact that some persons interested in these affairs in the university have off and on been saying that whatever may be done in Banaras to settle this question, they will go to Delhi to unsettle things? Is it also not a fact that there has been violence and intimidation on a large scale of students who want to study? Is it also not a fact that for some years now, whosoever had come as the Vice-Chancellor- beginning from no less a person than Dr. Radhakrishnan—there have been elements, not in the university, but from outside who have made it difficult for any Vice-Chancellor to function including our present Education Minister, and there have been elements who have been obstructing things? Therefore, considering the principle of university autonomy which is as dear to the Education Minister as to any one of us and which is a noble principle, I cannot understand why the Government should take such a long time to approve the proposed enquiry committee. What is the purpose of negotiating about persons and personalities? I cannot understand all these things, unless we have a desire to placate this or that political group. The names suggested are of judicial persons, holding honourable positions in society and in the judiciary, men of distinction

who have held the highest offices in the land, in the Supreme Court; they are there. If you go on questioning the bona fides of every individual no committee will be set up at any time. Therefore, I feel, Sir, that there has been delay. This delay can be avoided. I would like the Minister to assure the House here and now that there shall be no further delay.

importance

MR. CHAIRMAN: Justice delayed is justice denied. I do feel very strongly that a committee should go into all circumstances as early as possible. Therefore, I would like to draw the attention of the hon.. Minister to the opinions expressed from all sides of the House in the matter and I am certain that with his great interest in all educational matters, he will try and see that immediately, as early as possible, a committee is appointed . .

SHRI BHUPESH GUPTA: Sir, I wanted to ask questions . . .

(Interruptions)

SHRI M. P. SHUKLA (Uttar Pradesh): Sir

MR. CHAIRMAN: I will tell you, I do not mind sitting for another 10 minutes, but the House will meet again at 2 P.M. Mr. Bhupesh Gupta.

SHRI M.. P. SHUKLA: Sir, I want to put a question . . .

### (Interruption)

SHRI BHUPESH GUPTA: Sir, I am very grateful to you ior what you have said. I hope it would be taken in the right spirit by the Government. But we find that every time we raise this issue, the Education Minister trots out before the House the version of the Vice-Chancellor. Yet some of us from this side of the House consider that the Vice-Chancellor is mainly responsible for what is happening, by way of maladministration. You may not agree, but we do think so. Therefore, the Vice-Chancellor, to say the least, is a highly controversial person.

### SHRI M. P. SHUKLA: Not at all.

The Vice-Chancellor has got the support of 95 per cent of the students and teachers of the university. (Interruptions) Only 5 per cent of the students are behind the trouble and they are instigated by political parties of which Shri Rajnarain is a member . .

[Shri M. P. Shukla] (Interruptions)

Calling Attention

It is the Communist Party and the S.S.P, which are responsible for the trouble not only there, but throughout the state.

(Interruptions)

श्रीराजन।रायण: श्रीमन्, श्री महाबीर प्रसाद शुक्ल 3 बार हमारा नाम ले चुके हैं और उन्होंने यह सिद्ध करने की कोशिश की कि राज-नारायण ही लोगों को उकसाते हैं। तो मैं विनम्प्रता के साथ कहना चाहता हं और शिक्षा मंत्री जी से भी निवेदन करूंगा कि मजुमदार को पकड़कर किव लोगों ने मारा? क्या वाइस-चान्सलर के गुंडों ने उसको नहीं मारा? उसका सिर फोड़कर के बेहोशी की अवस्था में पुलिस को दिया गया। तो मैं यह कहना चाहता हं. डंके की चोट पर कहना चाहता हूं कि न्याय के लिए, सत्य के लिए, राष्ट्रीयता के लिए, समाजवाद के लिए मैं विद्यार्थियों को उकसाऊंगा और जनता को उकसाऊंगा। क्या पीही और क्या पीही...

(Interruptions)

MR. CHAIRMAN: Please sit down. Mr. Bhupesh Gupta.

SHRI M. P. SHUKLA: Sir, . . .

MR. CHAIRMAN: You have had your say. Mr. Bhupesh Gupta.

SHRI M. P. SHUKLA: Sir, I have not said anything. (Interruption) Sir, on a point of order. You did not permit me to speak. I want your protection.

MR. CHAIRMAN: You had your say. Where you ought not to have got up you got up. Anyhow I allowed you to say what you wanted to say. Kindly sit down.

SHRI BHUPESH GUPTA: Sir, I am putting it very mildly. The Vice-Chancellor is a highly controversial figure. We think he is responsible. Some others think he is not. My friends, Mr. Sundar Singh Bhandari and Mr. Rajnarain think (Interruptions) This is the position and it seems to be . .

श्री राजन।रायण : पता चल जायगा 1 महीने में कि वहां क्या हो सकता है।

SHRI BHUPESH GUPTA: It seems our friend, the Education Minister, had the same respect when he was a Vice-Chancellor. . .

importance

(Interruptions)

श्री राजन रायण: यह धरेट नहीं है, यह सम्य भाषा है। अगर वहां कोई बदमाशी करेगा तो घसीट कर निकाला जायगा। अगर मजुमदार को चन्द गंडे घसीट कर पीट सकते हैं तो मजमदार के साथी भी दूसरे लोगों को पीट सकते हैं। दूसरे लोग भी पीटे जा सकते हैं।

MR. CHAIRMAN: Mr. Rajnarain, please sit down, sit down. (Interruptions) The calling attention motion is over Now, papers to be laid on the Table . . •

SHRI BHUPESH GUPTA: Sir, on a point of order, on a point of order. You asked me to put a question . . . (Interruptions) This is wrong. You asked me to ask a question.

श्री राजनारायण : प्वांइट आफ आर्डर। जब आपने भूपेश गुप्त जी को बुलाया तो कार्लिग अटेंशन को बीच में खत्म नहीं किया जा सकता। उनके बोल लेने के बाद ही कालिंग अटेंशन खत्म हो सकता है।

SHRI BHUPESH GUPTA: You called me and I was submitting to you

MR. CHAIRMAN: Then, do it in a short way. Time is up.

SHRI BHUPESH GUPTA: I submit to you, Sir, whenever they got up I sat down.

MR. CHAIRMAN: I know you did.

SHRI BHUPESH GUPTA: Let me ask the question. I will ask my friend, Mr. Rajnarain, not to ask anything at the moment. Sir, the first question is this. Why is the Education Minister not taking steps at least to ask Dr. Joshi to leave the University because it is quite clear now that so long as he is the Vice-Chancellor, stability and order in the university is not likely to come . .

SOME HON. MEMBERS: No. no.

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SHRI BHUPESH GUPTA: This is what we feel.. It is so. It has been proven. That is number one. Number two. He talks about the autonomy of the University all the time. But then, with the presence of the police in the campus of the University, this is not how you respect the sanctity of the University. I should like to know, therefore, if a situation has arisen as a result of the leadership of the University by Dr. Joshi that you cannot run the colleges or the University without the presence of the armed police, this itself is a positive proof that Dr. Joshi is thoroughly incompetent to hold this position. Mr. Chairman, why, for example, is he allowed to expel students and others from the University in this manner? We have been told that nobody can use the microphone without the permission of the Vice-Chancellor. who authorised the Vice-Chancellor or his men to come and provocatively snatch away the microphone? Is that how our academicians are expected to behave? Mr. Chairman, I am sure Dr. Triguna Sen could understand this thing. He understood it. But he said, "We will not go Why don't you go there, Dr. Triguna Sen? Why don't you go there when the Universities are behaving in this manner? What comes in your way? You can go there, go to the University, take a dip in the Ganges, and if you like, go to the Vishwanath temple. But why are you not going there? Therefore, Mr. Chairman, I tell you Dr. Triguna Sen is mightily afraid of Dr. Joshi, of the people arj,d the coterie behind him which is why even when he is convinced he is not going. We demand the removal of the Vice-Chancellor. This Vice-Chancellor is thoroughly unfit. He says he is non-political. What is non-political about him? He is picking up the members of the Socialist Party and others to malign the progressive and secularminded students, to persecute them, to push them out of the University. Is it non-political? He is the champion of the RSS there ...

MR. CHAIRMAN: You put a question, Mr. Bhupesh Gupta. Do not make a speech.

SHRI BHUPESH GUPTA: The Edu cation Minister should kindly get up and tell us whether he has the courage io deal with the Vice-Chancellor who is {Interruptions}

श्री जगदम्बी प्रसाद यादव (बिहार) : प्वाइंट आफ आर्डर। मेरा प्वाइंट आफ आर्डर है।

to a matter of urgent public

MR. CHAIRMAN: All right, all right. Mr. Yadav, what is your point of order?

श्री जगदम्बी प्रसाद यादव : श्रीमन, मेरा प्वांइट आफ आर्डर यह है कि अगर इसी तरह से आप सब को समय देते जा रहे हैं तो ठीक है। इस के लिये समय और बढ़ा कर दूसरे लोगों को भी समय दिया जाय जिससे कि हम लोग भी अपना प्रश्न पुछ सकें।

श्री राजनारायण : श्रीमन्, मेरा एक निवेदन है हाथ जोड़ कर। श्री त्रिगुण सेन जी से पूछ लिया जाय, हम लोग तो कह जाते हैं, पोलिटिकल पार्टी के लोग हैं, लेकिन श्री अच्युत पटवर्घन ने कोर्ट की मेम्बरशिप से रिजाइन क्यों किया। उन का रेजिन्नेशन ला कर यहां पढ़ा जाय। उन्होंने कहा है कि वाइसचांसलर यहां की गड़-बड़ियों को रोक सकने में असमर्थ है इसलिये उन को इस्तीफा देना पड रहा है।

SHRI BHUPESH GUPTA: This Vice-Chancellor must go.

SHRI RAJNARAIN: Vice-Chancellor is a rogue. इस का परदा खलने पर ही मामला साफ होगा।

(Interruptions)

SHRI ABID ALI: Sir, you had allowed me to put a question. When the honourable Minister replies to the other questions he can reply to that of mine as well. My I know from the honourable Minister how many students, their percentage, may be involved in this recalcitrance that is prevailing there? He has the information that they are very few. That is (a). Now (b). He said that some outside elements were involved in this matter. By the support given to the Vice-Chancellor or he opposition exhibited here, to me it is quite apparent who is involved in the trouble-making and who is involved in . .

(Interruptions)

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श्री राजनारायण: आबिद अली साहब, आज वहां पी० ए० सी० एडिमिनिस्ट्रेटर है, वाइसचांसलर नहीं।

SHRI ABID ALI: Will you listen to the question? I want to know from these various parties who have been suggesting that he should be removed, will it be the criterion for the appointment or the removal of a Vice-Chancellor or other administrators that if a few people are successful in going and creating a situation there, a troubled situation there, and coming and telling in the Parliament that such and such a person should be removed? Will that be the criterion or will it be his merit, his capacity to administer, his honesty and his standard of integrity, or is it this shouting in the Parliament?

SHRI M. P. SHUKLA: Sir, I have been long inviting your attention. Will vou kindly permit me to put a question?

SHRI CHANDRA SHEKHAR (Uttar Pradesh) i Mr. Chairman, Sir, I have one clarification to ask from the honourable Minister, only one sentence. He says that for the formation of the committee negotiations are going on. Between whom are these negotiations going on? The honourable Minister gave a certificate to the Vice-Chancellor. If this controversy is between the Vice-Chancellor and the Education Minister, should not the Education Minister say whether the Vice-Chancellor is right, or the Education Minister himself is right? If there is no controversy, then, why is this delay? Why are these negotiations? These negotiations are themselves an indication that either the Vice-Chancellor is wrong or the Education Minister is wrong. The Education Minister should categorically say on what points the negotiations are made, and who is responsible for this delay, either the Education Minister or the Vice-Chancellor. These points should be clarified. Mr. Chairman, Sir, if the Education Minister replies to these questions, it will make abundantly clear that this Vice-Chancellor is the root cause of all the trouble.

SHRI BHUPESH GUPTA: Sir, I make a submission. You nominate a committee. We shall submit to it. I would ask the Education Minister to request you to nominate an enquiry committee that controversy

comes in. You please nominate a Committee. Are you ready? We are ready. nominate the Committee.

श्री राजनारायण : श्रीमन्, चन्द्र शेखर जी के सवाल का जवाब होना चाहिए कि किस से निगोसिएशन चल रहा है, अब तक क्यों फेल हुआ और कब तक सफल होगा . . . .

(Interruptions)

SHRI BHUPESH GUPTA: You are the Vice President of India and you are the Chairman of the House . . .

SHRI CHANDRA SHEKHAR: It is a very specific question, arising out of the reply of the Minister. He snould reply.

(Interruptions)

SHRI BHUPESH GUPTA: Are you ready to place the matter in the hands of the Chairman?

श्री रिजकराम (हरियाणा) : चेयरमैन साहब, मिस्टर जोशी जो वाइसचांसलर है बनारस हिन्दू युनिवर्सिटी के वे पंजाब में भी वाइसचांसलर थे और उस वक्त वहां स्ट्डेंट्स में बड़ा झगड़ा हुआ और युनिवर्सिटी के कारोबार में बड़ी भारी खराबी पैदा हुई। काफी गौर व खोज करने के बाद उनका टर्म यहां से एक्स-पायर हुआ और वे एक डेढ़ साल तक घर पर रहे और उसके बाद फिर उनको बनारस हिन्दू यनिवर्सिटी का वाइसचांसलर लगाया गया। मैं पुछना चाहता हूं कि बनारस हिन्दू युनिवर्सिटी जैसी बड़ी संस्था में उनको वाइसचांस्लर लगाने के पहले क्या गवर्नमेंट ने इस बात की तहकीकात की कि पंजाब यनिवसिटी में उनको क्यों एक्स-टेंशन नहीं दिया गया और वहां उनके नाकाम होने की क्या वजह थी।

मैं चेयरमैन साहब, एक बात अर्ज करना चाहता हं कि आज मिनिस्टर साहब बड़े जोर के साथ कहते हैं कि वे बहत अच्छे आदमी हैं. एजुकेशनिस्ट हैं, लेकिन जो आदमी पंजाब यूनिवर्सिटी में फेल हो चुका है, निकम्मा साबित हो चुका है, उसको बनारस हिन्द यनिवर्सिटी

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में क्यों वाइसचांस्लर बनाया गया? मैं वसुक के साथ यह कह सकता हूं कि पंजाब यूनिवर्सिटी में मि । जोशी के खिलाफ यह इल्जाम था कि इन्होंने वहां स्टाफ और स्ट्डेंट्स में पार्टी फैशन पैदा किया और यह बिल्कुल नाअहल आदमी हैं। इसलिये मैं आज यह जानना चाहता हू कि क्या मिनिस्टर साहब आज इस बात की तहकीकात करने के लिये तैयार हैं कि पंजाब यूनिवसिटी में यह किन वजूहात से नाकाम समझे गये और इनको वहां एक्सटेंशन नहीं मिला।

MR. CHAIRMAN: Please sit down. You have stated your case. The Education Minister.

DR. TRIGUNA SEN: Shri Bhupesh Gupta stated that the Vice-Chancellor should be asked to go. In a democratic society under which we work, how can we ask a Vice-Chancellor of a University to quit or get out of the University? May be, perhaps if we have a dictatorial regime, we may order him to go. I am very unhappy that the police is inside the campus. But we have seen what has happened and to protect the property of the University, the Vice-Chancellor feels that it is necessary to have the police for some time. It can be argued, as Mr. Gupta has said, what is meant by academic freedom. Of course freedom means an atmosphere where everybody can work

SHRI BHUPESH GUPTA:

DR. TRIGUNA SEN: I do agree, not by danda. I am very unhappy at the situation. But I cannot accept his suggestion about the removal of the Vice-Chancellor. I am sorry I cannot do that.

SHRI BHUPESH GUPTA: I said, place it in the hands of the Chairman.

DR. TRIGUNA SEN: It is for the Chair to ask me. If the Chair asks me, I wiH reply. Mr. Chandra Shekhar asked a rather very delicate question. I mentioned in the beginning that since the negotiation is going on, it would not be in the interest of the negotiation to discuss this matter.

SHRI BHUPESH GUPTA: Who are the parties to the negotiation?

DR. TRIGUNA SEN: The parties are the Ministry of Education and the University.

importance

SHRI BHUPESH GUPTA: On a point of order.

SHRI CHANDRA SHEKHAR: I say that if the Education Minister cannot exert the authority, the Parliament should exert the authority and direct...

(Interruptions)

SHRI CHANDRA SHEKHAR: The श्री राजनारायण: श्रीमन, शिक्षा मंत्री विशेषा-चिकार अवहेलना कर रहे हैं। शिक्षा मंत्री बाइसचांस्लर के नाम को नहीं बता रहे हैं, यह बिल्कुल गलत है ... cat is out of the bag. Now' it has already been made clear that there is a controversy between the Education Minister and the Vice-Chancellor and there is negotiation.

DR. TRIGUNA SEN: Negotiation, not controversy.

### SHRI CHANDRA SHEKHAR: Can

you suggest any negotiation without a controversy or a point of difference? It is a peculiar way or peculiar phenomenon which the Minister wants to suggest. He wants us to believe that there are negotiations without a controversy.. It shall not be. It is quite clear that the Education Minister has not been able to persuade the Vice-Chancellor and reach an amicable settlement throughout all the negotiation, in regard to the appointment of a Committee and all the Members are of one opinion that a Committee should be appointed immediately. The Vice-Chancellor and the Minister cannot be allowed to take more than enough time and here the Parliament should direct the Government to advice the Visitor to appoint a Committee forthwith. There is no other way out.

SHRI A. P. JAIN (Uttar Pradesh): We have heard the reply of the Minister. I am really surprised that he has said that there is no dispute and yet negotiations are going on. There can be no negotiation without a dispute. It is quite a different matter what is the magnitude of the dispute and I submit, in all humility, that the reply of the

[Shri A. P. Jain] Minister is extremely unsatisfactory and the House is not at all satisfied. Let the question be considered by the Cabinet and let the Prime Minister or the Deputy Prime Minister come out with a definite statement which can convince the House so that something may be done. We do not want to be treated in this fantastic manner-no dispute, yet negotiations are there, police in the University and the classes are going on and normal things are there, and yet the police remain there. These are replies which are absolutely insulting to this House and something must be done. I make the proposal that the matter be taken up by the Cabinet and let it be replied to by one who can speak more definitely and precisely.

Calling Attention

श्री निरंजन वर्मा: श्रीमन्, मेरा प्वाइट आफ आंडर है। माननीय चन्द्र शेखर जी ने, अजित प्रसाद जैन जी ने जो कंट्रोविशयल प्वाइंट का अपनी इच्छा के अनुसार अर्थ लगाय। है, हम समझते है कि वह गलत है। उन्होंने यह बात कैसे कह दी कि जब तक वहां पर किसी प्रकार का डिसप्यूट नहीं हुआ तब तक ...

SHRI A. P. JAIN: I never said that.

श्री निरंजन वर्मा : मेरा ऐसा खयाल है कि माननीय शिक्षा मंत्री ने स्पष्ट शब्दों में, अनइ-क्यिवोकल टर्म्स में यह बात कह दी है कि वहां के वाइसचांस्लर बहुत अच्छे आदमी हैं तब भी कोई माननीय सदस्य जबरदस्ती किसी न किसी गुनाह को ले कर के उनको निकालने पर तुले हुये हैं, यह बात दूसरी है, बाकी उसके बारे में उन्होंने पहले ही कह दिया है।

(Several Members got up)

MR.. CHAIRMAN: How long and how many times each Member would like to get up for raising points of orders? We have had enough discussion and sufficient views have been expressed. The House is agreed to suggest to the Government to appoint a committee at the earliest opportunity and that is the sense of the House and the sense oi the House must be conveyed to the Government.

SHRI AKBAR ALI KHAN: Let ii be announced tomorrow.

DR. 1 RIG UN A SUN: sir, i wani io draw your attention to . . .

importance

SHRI BHUPESH GUPTA: Sir, I rise on a point of privilege and point of order. My point of privilege is this. As Members of the House we wanted to know the particulars about the parties which are negotiating. The hon. Minister said Education Minister. That we know is a person; we can locate him. Then he used the word 'university'; he did not say Government and the university. The word he used was

DR. TRIGUNA SEN: I said Ministry of Education.

SHRI BHUPESH GUPTA:.. university. Why should he not make it clear? I put it to him that he is negotiating with the Vice-Chancellor of the Banaras University. The dispute is between him and the Vice-Chancellor. Why is not the hon. Minister taking the House into confidence on this matter and tell in a very frank manner that there is some dispute or disagreement over this matter between him and the Vice-Chancellor? In that case the hon. Minister will be well advised to refer the matter to some other authority. I suggested, Sir, that both of them can come to you, place their point of view and you nominate . .

SOME HON. MEMBERS: No, no.

SHRI BHUPESH GUPTA: Committee for making an immediate enquiry. We are prepared to accept it.

(Interruptions)

DR. TRIGUNA SEN: Hon. Members raised a question last time as to why the Committee should not be set up by the visitor to ensure an impartial and thorough probe. That was the suggestion in the House to which I replied, Sir, that that point of view will be met if the personnel of the Enquiry Committee was selected in consultation with the Central Government.

SHRI AKBAR ALI KHAN: Let it be done immediately.

DR. TRIGUNA SEN: I announced that the personnel will be selected in consultation with the Government of India because the Vice-Chancellor agreed to this proposal. But the Executive Council has made a panel of names without consulting with the Government of India

SHRI BHUPESH GUPTA: It is worse than dispute, it is an affront to Parliament.

श्री शाजनारायण : यूनिवर्सिटी कौसिल ने बाइस चांसलर के सजेशन पर वह पेनल बनाया या यूनिवर्सिटी कौसिल ने स्वतः किया ? वाइस चांसलर ने घोखे से यूनिवर्सिटी कौसिल से कराया।

DR. TRIGUNA SEN: I gave my word to this House that the personnel will be selected in consultation with the Government of India and the House very kindly accepted my suggestion and I want to honour my statement here. This is why it is taking some time.

MR. CHAIRMAN: Now we go to the next item.. Papers to be laid on the Table.

MR. CHAIRMAN: That is not on the agenda. I have not given you permission.

MR. CHAIRMAN: You can discuss that

## ी राजन।रायण : कल आप यहां, श्रीमन् नहीं थे। चेयर ने कल यह कहा था ...

श्री राजनारायण: हम दूसरी बात कह रहे हैं। आज सुबह हमने भगवत दयाल शर्मा से टेलीफोन पर बात की और उनका यह कहना है कि वहां पर प्रेसिडेन्ट रूल लागू करने की बात चल रही है।

matter with me; that matter has not been discussed in the Chamber.

श्री राजनारायण: सारे हरियाणा में [कांस्टी-ट्यूशन ठप्प हो जाय और हम बैठे रहें। कल, श्रीमन्, आप यहां पर नहीं थे, भागंव साहब थे, 5—42 R. S. [68

श्री राजनारायण : कल हमने चेयर से निवेदन किया था कि होम मिनिस्टर को बलाएं, यहां पर बयान दिलवाएं।

MR. CHAIRMAN: You can come and talk to me in the Chamber.

भागव साहब के सामने यह सवाल उठा, हम लोगों ने निवेदन किया कि घर मंत्री यहां आकर बयान दें कि हरियाणा में क्या हो रहा है।

MR. CHAIRMAN: I have not allowed you. Therefore you can come and talk to me in the Chamber.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE UTTAR PRADESH NAGAR MAHAPALIKA ADHINI-YAM, 1959

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table, under sub-section (4) of section 540 of the Uttar Pradesh Nagar Mahapalika Adhiniyam, 1959, a copy each of the following Notifications (in English and Hindi):—

- (i) Notification No. 4313-B/XI-C-31-MT-62, dated the 12th November, 1968, publishing the Rules for the Assessment and Collection of Tax on Advertisements, not being Advertisements published in newspapers by the Nagar Mahapalika, Kanpur.
- (ii) Notification No.. 4345-B/XI-C. 56-MT-60, dated the 12th November, 1968, publishing the Rules for the Assessment and Collection of Tax on Advertisements, not being Advertisements published in newspapers by the Nagar Mahapalika, Varanasi. [Placed in Library. See No. LT-2694/68 for (i) & (ii)]

# REPORT (1968) OF THE SMALL FAMILY NORM COMMITTEE

SHRI B. S. MURTHY: Sir, on behalf of Dr. Chandrasekhar, I also beg to lay on the Table a copy of the Report (1968) of die Small Family Norm Committee.

[Placed in Library. See No. LT-2695/68].

### NOTIFICATIONS UNDER THE UTTAR PRADESH AVAS EVAM VIKAS PARISHAD ADHINIYAM, 1965

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): Sir, I beg to lay on the Table,